

[English]

- (vii) Demand for a railway line between Nizamabad and Warangal via Karimnagar in Andhra Pradesh.

SHRI G. BHOOPATHY (Peddapalli): Karimnagar in Andhra Pradesh is a district headquarter with population of more than two lakhs. It is a very big business centre and a number of industries are located in this town. Karimnagar, which is very important district in Telengana area, is not connected with any rail link. Agriculturists and industrialists have to take their produce for transport by rail either to Nizamabad Railway Station, which is 150 kms. away, or Warangal, another district headquarter, which is 70 kms. away from there. It will be very convenient for the passengers and goods traffic if Karimnagar is linked with Nizamabad and Warangal by railway line.

It is, therefore, requested that immediate survey may be conducted and steps taken for construction of railway line between Nizamabad and Warangal via Karimnagar.

- (viii) Demand for early clearance of the revised project for development of coconut plantation submitted by the Government of Karnataka.

SHRI G.S. BASAVARAJU (Tumkur): The revised project for development of coconut in Karnataka with external assistance was sent by the Government of Karnataka to the Government of India on 13th May 1987. The main objective of the project is to bring 16,000 hectares under coconut plantation over a period of five years at a total cost of Rs. 36 crores. Government of India had made certain queries which were clarified, vide their letter, dated 14th December, 1987. This issue is pending in the Project Appraisal Division of the Planning Commission.

The delay in taking a decision by the Government of India is causing a great concern to the coconut growers in kar-

nataka and I urge upon the Government to convey their decision immediately so that the work in the coconut plantation does not suffer.

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STATUTORY RESOLUTION RE: DISAPPROVAL OF RELIGIOUS INSTITUTIONS (PREVENTION OF MISUSE) ORDINANCE, 1988 AND RELIGIOUS INSTITUTIONS (PREVENTION OF MISUSE) BILL

[English]

MR. DEPUTY SPEAKER: The House will now take up items 7 and 8 together. Shrimati Geeta Mukherjee has already informed the House that she would not be present today to move her resolution. Therefore, I am now calling Shri Vijoy Kumar Yadav.

SHRI VIJOY KUMAR YADAV (Nalanda): I beg to move the following Resolution:

"That this House disapproves of the Religious Institutions (Prevention of Misuse) Ordinance, 1988 (Ordinance No. 3 of 1988) promulgated by the President on the 26th May, 1988."

[Translation]

Mr. Deputy Speaker, Sir, I have moved this resolution to seek disapproval of this Ordinance. This has to be done, because the matter to which this Ordinance relates was not an urgent one. It was not such a matter which had suddenly come up before the Government.

This issue regarding the misuse of religious institutions and their wealth has been before the country for a long time and all the progressive and secular powers have been raising their voice against it. It has continuously been raised in the Parliament also. If this Ordinance has been brought keeping in view the incidents taking place in Punjab, then also it is clear that this issue has been before the country for the last 4-5 years. When this issue was before us for such a long time and we were expressing concern on the terrorist activities in Punjab